Assembly elections etc. The responsibility for organizing of National Games including creation of sports infrastructure is that of National Games Organizing Committee (NGOC) which has representatives from the State Government, Indian Olympic Association and concerned State Olympic Association. The Union Government is not involved in preparation and conduct of the National Games.

(c) and (d) The said Games are now being held from 12th to 26th February, 2011 in Ranchi, Jharkhand, so the question of change of venue for the Games does not arise at this stage.

Posts in sports federations

†464. SHRI SHIVANAND TIWARI: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether Government proposes to remove the persons holding top most posts in sports federations for a long time, after a certain period by enacting a legislation;

(b) if so, the details thereof; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF YOUTH AFFAIRS AND SPORTS (SHRI AJAY MAKEN): (a) to (c) The Government has already issued executive instructions imposing age and tenure limit in respect of office bearers of National Sports Federations, including the Indian Olympic Association, which has further been reiterated in the National Sports Development Code, 2011. As per the provision, the age and tenure limit in respect of office bearers are as under:

"Under the revised guidelines the President of an NSF is entitled to a maximum tenure of 12 years with or without break; and the Secretary General and the Treasurer can have a maximum of two consecutive terms of 4-years each across the two posts or in a single post. After two consecutive terms, a 4-year cooling-off period is compulsory. The guidelines also prescribe an age limit of 70 years on an office bearer".

Erring IOA officials in CWG

465. SHRI RAJIV PRATAP RUDY: Will the Minister of YOUTH AFFAIRS AND SPORTS be pleased to state:

(a) whether it is a fact that Indian Olympic Association (IOA) officials are continuing in the Organising Committee of the CWG-2010 despite Government cancelling their appointment;

(b) the actions that have been taken against the erring officers of the IOA who have been found involved in corruption cases;

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†Original notice of the question was received in Hindi.